

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

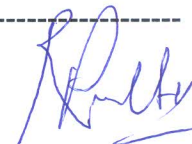
APPLICATION NUMBER :
PETITION NUMBER : TCP/232/2016
NAME OF THE PETITIONER(S) : Soumya Mani
NAME OF THE RESPONDENT(S) : M/s Prakash Plantations Private Limited
UNDER SECTION : 111

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) Adv. A.D. RAVEENDRA PRASAD

COUNSEL FOR
PETITIONER



2) Adv. Ruqa J Tharayil

COUNSEL FOR
RESPONDENT



ORDER

Counsel for petitioner present. Counsel for Respondents also present. As per the directions given on the previous date of hearing, counsel for petitioner effected publication of notice in the newspapers both in English and local language having wide circulation. In proof of it, he has filed copies of dailies together with an affidavit and the same is taken on record. The reasonable time for responding to the advertisement shall get completed by 15th of this month. Counsel for respondent is satisfied with rest of the formalities which the petitioner has completed except the Indemnity Bond he filed. She suggests to provide him the proforma of the Indemnity Bond prescribed by the company. Counsel for petitioner is directed to get the Indemnity Bond executed by the petitioner in the prescribed form and submit to the company. In case the counsel for petitioner satisfies the said requirement, the respondent shall complete the formalities and make suitable entry in the register of the shareholders. Counsel for respondent prays time. At request, time is enlarged for reporting compliance. Put up on **28.11.2016 at 10.30 A.M.**

(Mohd Sharief Tariq)
Member (Judicial)

(Anantha Padmanabha Swamy)
Member (Judicial)